

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

12.

C.P.(IB)/219(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 01.07.2024

NAME OF THE PARTIES:

Bank of India

Vs

Milind Vyaskumar Ghanpathi  
(Personal Guarantor of Rudrani Health Care Services  
Limited)

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

This matter is heard through Video Conference:

1. Mr. Deepak Panpaliya, RP present (VC). Mr. Jesal Singh i/b PRM Legal, Ld. Counsel for Financial Creditor present (VC). Mr. Shlok Parekh i/b Adv. Mahalakshmi Ganpathy, Ld. Counsel for Personal Guarantor present (VC).
2. Counsel for the Personal Guarantor seeks time to file reply. Finally, 10 days' time is granted to the Personal Guarantor to file reply. Copy of the reply to be served upon the RP and Financial Creditor at least three days in advance of the next date of hearing.
3. List this matter on 22.07.2024.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)